## GOVERNMENT OF INDIA MINISTRY OF POWER

### LOK SABHA UNSTARRED QUESTION NO.1693 TO BE ANSWERED ON 11.02.2021

#### ELECTRIC VEHICLE CHARGING INFRASTRUCTURE

# 1693. SHRI BALASHOWRY VALLABHANENI: SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to create and increase the electric vehicle charging infrastructure to promote electric vehicles across the country and if so, the details thereof along with the guidelines issued inthis regard;

(b) the details of incentives/subsidy/financial assistance given by the Government for setting up of charging stations;

(c) the details of charging stations set up in Andhra Pradesh;

(d) whether any licence is required for setting up of charging station and if so, the details thereof; and

(e) the details of electric vehicle charging points to be set up in Andhra Pradesh and the timeline fixed/set for the same?

#### ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a): Yes, Sir. Government of India has taken the following actions to create and increase the electric vehicle charging infrastructure to promote electric vehicles across the country:

- i. There is no requirement of license for setting up charging stations for Electric Vehicles: Ministry of Power on 13.04.2018, has issued clarification that no license is required for setting up Charging Infrastructure for Electric Vehicles (EVs) with reference to the provisions of the Electricity Act, 2003.
- ii. Charging Infrastructure for Electric Vehicles Revised Guidelines and Standards: Ministry of Power, after extensive consultations with State Governments, different departments/agencies of Central Government and the stakeholders, issued "Charging Infrastructure for Electric Vehicles – Guidelines and Standards" dated 14.12.2018, which was revised on 01.10.2019 and further, an amendment to it was issued on 08.06.2020.

- iii. Grid Connectivity and Safety regulations for charging stations for electric vehicles: Central Electricity Authority (CEA) has issued amendments to following regulations of CEA with reference to facilitation for charging stations:
  - a. Central Electricity Authority (Technical Standards for Connectivity to the Distributed Generation Resources) Amendment Regulations, 2019.
  - b. Central Electricity Authority (Measures relating to Safety and Electric Supply) Amendment Regulations, 2019.
- iv. Ministry of Housing and Urban Affairs (MoHUA) has issued following amendments to building by-laws and Urban and Regional Development Plan Formulation for facilitation of Charging Infrastructure for Electric Vehicles:
  - a. Amendments in Model Building Bye-Laws (MBBL 2016) for Electric Vehicle Charging Infrastructure.
  - b. Amendments in Urban and Regional Development Plans Formulation and Implementation Guidelines (URDPFI – 2014) for Electric Vehicle Charging Infrastructure.
- v. Energy Efficiency Services Limited (EESL), Power Grid Corporation Ltd. (PGCIL) and NTPC Ltd. under Ministry of Power have been engaged in installation of Public Charging Stations (PCS) in the country. NTPC has installed 100 Public Charging Stations, EESL has installed 130 Public Charging Stations and PGCIL has installed 14 Charging Stations across India, so far. In addition, various Central Public Sector - Oil Marketing Companies (OMCs) have installed 144 Charging Stations across the country. Further, Department of Heavy Industry (DHI), Government of India has also sanctioned 2877 Electric Vehicles (EVs) Charging Stations to 68 cities across 25 States/UTs on pan India basis under FAME India [Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India] scheme Phase II. As per available data, 935 Public Charging Stations have been installed by various entities across India.

(b): Department of Heavy Industry (DHI) is administering Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme for promoting adoption of electric/hybrid vehicles (xEVs) in India since 01st April, 2015. Under Phase-I of FAME-India Scheme, Department of Heavy Industry (DHI) sanctioned 520 Charging Stations/Infrastructure amounting to Rs. 43 Crore (approx.) across various cities and highways. An amount of Rs. 1000 Crore is allocated for establishment of Charging Infrastructure under the Phase II of the FAME India Scheme for a period of three years with effect from 1st April, 2019. A total of 2877 Public Charging Stations amounting to about Rs.500 crore have been sanctioned under the FAME II so far.

(c): As per the information received from Government of Andhra Pradesh, a total of 102 Charging Stations have been installed in Andhra Pradesh at various locations so far.

(d): Ministry of Power on 13.04.2018, has issued clarification that no license is required for setting up Charging Stations.

(e): A total of 266 EV charging stations have been allocated in State of Andhra Pradesh, in cities viz. Vijayawada - 92, Vishakapatnam - 71, Tirupati - 68, Kakinada - 35, under the FAME II Scheme guidelines during the operation of the scheme.